

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 23 सितम्बर, 2025/01 आश्विन, 1947

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 22nd August, 2025

No. HHC/Admn.6 (23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to 135-ব্যাস্থ্য / 2025–23–09–2025 (6125)

declare the Senior Civil Judge-*cum*-CJM, Kangra at Dharamshala as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC-I, Kangra at Dharamshala and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major Head "2014-Administration of Justice" till Sh. Varun, Civil Judge-*cum*-JMFC-I, Kangra at Dharamshala returns from leave.

By order,

Sd/-*Registrar General.*

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 23rd August, 2025

No. HHC/Admn.6 (23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Civil Judge-*cum*-JMFC, Court no. III, Hamirpur as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC, Court no. II, Hamirpur and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of the Class II to IV establishments attached to the aforesaid Court under Major Head "2014 Administration of Justice" with immediate effect till the posting/joining of new Presiding Officer in the said Court.

By order,

Sd/-*Registrar General.*

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 25th August, 2025

No. HHC/Estt.3(643)2009.— 9 days earned leave on and with effect from 11-08-2025 to 19-08-2025 with permission to prefix second Saturday & Sunday fell on 09-08-2025 & 10-08-2025, is hereby sanctioned, *ex-post facto*, in favour of Sh. Om Prakash Negi, Assistant Registrar of this Registry.

Certified that Sh. Om Prakash Negi, has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Sh. Om Prakash Negi, would have continued to officiate the same post of Assistant Registrar but for his proceeding on leave.

By order,

Sd/-Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 26th August, 2025

No. HHC/GAZ/14-375/2016.—Hon'ble the Chief Justice has been pleased to grant 03 days earned leave *w.e.f.* 25-08-2025 to 27-08-2025 with permission to prefix Sunday falling on 24-08-2025 in favour of Ms. Vibhuti Bahuguna, Civil Judge-*cum*-JMFC(III), Shimla, H.P.

Certified that Ms. Vibhuti Bahuguna is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Vibhuti Bahuguna would have continued to hold the post of Civil Judge-*cum*-JMFC(III), Shimla, but for her proceeding on leave for the above period.

By order
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 25th August, 2025

No. HHC/GAZ/14-364/2015.—Hon'ble the Chief Justice has been pleased to grant 03 days earned leave *w.e.f.* 25-08-2025 to 27-08-2025 with permission to prefix Sunday falling on 24-08-2025 in favour of Sh. Ekansh Kapil, Sr. Civil Judge-*cum*-ACJM (II), Shimla, H.P.

Certified that Sh. Ekansh Kapil is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Ekansh Kapil would have continued to hold the post of Sr. Civil Judge-*cum*-ACJM (II), Shimla, H.P., but for his proceeding on leave for the above period.

By orde
Sd
Registrar Genera

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 26th August, 2025

No. HHC/GAZ/14-52/74-VII.—In the interest of administration, following transfers and postings of the members of H.P. Judicial Service in the cadre of Senior Civil Judges are hereby ordered with immediate effect:—

- 1. Sh. Aslam Beg, Senior Civil Judge-*cum*-CJM, Lahaul & Spiti at Kullu is transferred and posted as Senior Civil Judge-*cum*-CJM, Mandi.
- 2. Ms. Manisha Goyal, Senior Civil Judge-*cum*-CJM, Mandi is transferred and posted as Senior Civil Judge-*cum*-CJM, Lahaul & Spiti at Kullu.

By order Hon'ble High Court of Himachal Pradesh.

> Sd/-Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

.NOTIFICATION

Dated, the 27th August, 2025

No.HHC/Estt.6(73)/2008-IV.—In exercise of the powers vested in him under Article 229 of the Constitution of India and all other enabling powers in this behalf, Hon'ble the Chief Justice is pleased to appoint Sh. Aryan Thakur, s/o Shri Baldev Kumar, r/o Anji Mehta Niwas, Vikas Nagar, Shimla, as Law Clerk-*cum*-Research Assistant of the choice of Hon'ble Mr. Justice Ranjan Sharma, Judge, for a period of one year, with immediate effect, on the fixed remuneration of Rs. 25,000/per month, subject to the terms and conditions as notified *vide* Notification dated 19/25-5-2016.

By order, Sd/-Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 28th August, 2025

No. HHC/Rules/14-61/90-VII.—In exercise of the powers conferred under Article 229(2) of the Constitution of India and all other powers enabling provisions in this behalf, Hon'ble the

Chief Justice of High Court of Himachal Pradesh is pleased to make the following amendments in "The Himachal Pradesh High Court Officers and the Members of Staff (Recruitment, Promotion, Conditions of Service, Conduct & Appeal) Rules, 2015":—

Brief description of the heading	No. of the Rule	Particulars of the Rule
Short Title	1.	These Rules shall be called "The Himachal Pradesh High Court Officers and the Members of Staff (Recruitment, Promotion, Conditions of Service, Conduct & Appeal) 24 th Amendment Rules, 2025."
Commencement	2.	These Rules shall come into force with effect from 01-09-2025.
Amendment	3.	(i) In Schedule-III, Part-C, Class-III, Serial No.8, "Clerk/Proof Reader", in Column No. 4 <i>i.e.</i> "Mode of Appointment", under mode (a) the figure "75" shall stand substituted with figure "70".
		(ii) In Schedule-III, Part-C, Class-III, Serial No.8, "Clerk/Proof Reader", in Column No. 4 <i>i.e.</i> "Mode of Appointment", under mode (b) the figure "25" shall stand substituted with figure "30".

By order Hon'ble the Chief Justice High Court of Himachal Pradesh Shimla

> Sd/-Registrar General

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 27th August, 2025

No. HHC/GAZ/14-414/2021.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 16 days earned leave *w.e.f.* 15-07-2025 to 30-07-2025 in favour of Ms. Shubhangi Joshi, Civil Judge-*cum*-JMFC, Kangra, H.P.

Certified that Ms. Shubhangi Joshi had joined the same post and at the same station from where she had proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Shubhangi Joshi would have continued to hold the post of Civil Judge-*cum*-JMFC, Kangra, H.P., but for her proceeding on leave for the above period.

Sd/ Registrar General	By orde	

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 01st September, 2025

No. HHC/GAZ/14-380/2017.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 180 days maternity leave *w.e.f.* 16-12-2024 to 13-06-2025 in favour of Ms. Vatsala Chaudhary, the then Civil Judge-*cum*-JMFC, Court No. II, Hamirpur presently posted as Mobile Traffic Magistrate, Mandi and Kullu at Mandi.

Certified that Ms. Vatsala Chaudhary had joined the same post and at the same station from where she had proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Vatsala Chaudhary would have continued to hold the post of Civil Judge-*cum*-JMFC, Court No. II, Hamirpur, but for her proceeding on leave for the above period.

By order	
Sd/-	
Registrar General.	

GEOLOGICAL WING, INDUSTRIES DEPARTMENT

Email:puneet.3329@hp.gov.in

NOTICE INVITING TENDER

Dated, the 18th September, 2025

INVITATION OF BIDS FOR GRANT OF MINING LEASE FOR LIMESTONE MINERAL

No.Udyog-Bhu(Khani-4)Major-01/2023.—In exercise of the powers conferred by Section 10 (B) of the Mines and Minerals (Development and Regulation) Act, 1957 and in accordance with the Mineral (Auction) Rules, 2015 notified thereunder, as amended from time to time, the Government of Himachal Pradesh has identified:

• 02 mineral blocks of Limestone for electronic auction and hereby invites tenders for the purposes of grant of *Mining Lease*.

List of Mineral Blocks for Auction

Sl. No.	Name of the Block	District	Mineral	Price of Tender Document without GST (in Rs.)
1.	Arki Limestone Block	Solan	Limestone	5,00,000/-
2. Karyali Sal Bagh Limestone Shimla Limestone 5,00,000/-				
Note: GST is payable by Reverse Charge Mechanism				

Accordingly, financial bids are invited in digital format only and technical bids are invited both in digital and physical format from eligible bidders.

Eligibility conditions, date and time, terms, and conditions etc. for participating in the electronic auction are provided in the Tender Document. Detailed Tender Documents along with timelines, notifications, updates and other details for the e-auction process for the mineral blocks are available in electronic form only and can be downloaded from the e-auction portal of MSTC Limited (https://www.mstcecommerce.com/auctionhome/mlcl/index.jsp).

Interested and eligible bidders can register themselves on the above e-auction portal. On successful registration, eligible bidders will obtain login ID and password necessary for participation in the e-auction process. Interested and eligible bidders can participate in the bidding only after online purchase of the Tender Document on payment of the Tender fee from the above e-auction portal. Any revision, clarifications, addendum, corrigendum, time extensions, etc. to the tender document will be hosted on the above e-auction portal only and no separate notifications shall be issued in the press.

Model Tender Document and Mineral Block Summaries are available free of cost on the e-auction portal of MSTC Limited website (https://www.mstcecommerce.com/auctionhome/mlcl/ index.jsp).

Key events and their timelines are as under:

Event Description	Date
Date of Publication of Notice Inviting Tender (NIT)	Thursday, September 18, 2025
Pre-Bid Conference	Tuesday, October 14, 2025
Last date for purchase of Block Specific Tender Document, after payment of a tender fee	Monday, November 10. 2025
The last date for submission of the Technical Bid and initial price offer	Wednesday, November 19, 2025

Sd/-Director of Industries, Himachal Pradesh.

INDUSTRIES DEPARTMENT

NOTIFICATION

Shimla-2, the 22nd September, 2025

No. Ind-II (B) F001/2/2023.—The Governor of Himachal Pradesh is pleased to notify that all the infrastructure projects of worth ₹ 25.00 Crore and above is required to be mapped on PM Gati Shakti National Master Plan Portal as per decision taken during 4th CS National Conference held on 14th and 15th December 2024, chaired by the Hon'ble Prime Minister. It is hereby notified that hence forth, it is mandatory to all Departments/Boards/Corporations/PSUs to get all the infrastructure projects of worth ₹ 25.00 Crore and above, being planned/executed by the respective department, mapped on above mentioned portal through Nodal Department *i.e.* Department of Industries, designated by the DPIIT, Ministry of Commerce and Industry Government of India. After the mapping of all mandatory layers, a sensitization program is proposed to be organized for all the stakeholders to ensure smooth implementation of this initiative.

This will serve as the following objects:

- Integrated infrastructure planning and development
- Inter-departmental data sharing and coordination
- Enhancing last mile connectively
- Efficient projects monitoring and transparency
- Better resource allocation and synergy

The details of projects with an estimated cost of $\stackrel{?}{\stackrel{?}{?}}$ 25.00 Crore or more should be shared invariably with the Nodal Department *i.e.* Directorate of Industries (H.P) in the following performa:—

Name of the	Department	Estimated	Estimation	Estimated	KML/Shapefile	Latitude and
project	Name	Cost	start date	completion		Longitude
				date		

By order,

Sd/-(R.D. NAZEEM), Addl. Chief Secretary (Ind.).

ब अदालत नायब तहसीलदार व कार्यकारी दण्डाधिकारी, उप—तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश

धनो उर्फ निर्जला पुत्री श्री रसालू, गांव पधर, डाकघर सिढकुंड, उप–तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश

बनाम

आम जनता एवं ग्राम पंचायत सिढकुंड, विकास खण्ड चम्बा

ं प्रतिवादी।

विषय.——जन्म तिथि प्रविष्ट करने बारा।

इस अदालत में उप-मण्डलाधिकारी (ना0) महोदय चम्बा के कार्यालय पृष्ठांकन संख्या 5022/2025 दिनांक 09-09-2025 के माध्यम से प्राप्त दस्तावेज क्रमशः (1) जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र संख्या HFW-B&D/CMO-CBA/2025/19042, दिनांक 02-09-2025, (2) शपथ पत्र आवेदिका, (3) शपथ-पत्र वाशिन्दगान देह, (4) जन्म रिपोर्ट, (5) अप्राप्यता प्रमाण-पत्र, (6) परिवार रजिस्टर नकल, (7) आधार कार्ड, जिसमें आवेदिका धनो उर्फ निर्जला पुत्री श्री रसालू, गांव पधर, डाकघर सिढकुंड ग्राम पंचायत सिढकुंड उप-तहसील पुखरी, जिला चम्बा, हि०प्र० की जन्म तिथि किन्हीं कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है। परिणाम स्वरूप पंचायत जन्म पंजीकरण रजिस्टर में आवेदिका धनो उर्फ निर्जला पुत्री श्री रसालू, गांव पधर, डाकघर सिढकुंड का नाम एवं जन्म तिथि दर्ज न हुआ है जो नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ-पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण-पत्र जो दिनांक 02-09-2025 को जारी हुआ है उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि धनो उर्फ निर्जला पुत्री श्री रसालू, गांव पधर, डाकघर सिढकुंड, उप—तहसील पुखरी, जिला चम्बा की जन्म तिथि 23—07—1964 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत के सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) द्वारा अभिलेख में दर्ज करने के आदेश पारित किये जाने हैं। अगर किसी को इस सम्बन्ध में कोई आपित हो तो वह इस अदालत में नोटिस (इश्तहार) के जारी होने के एक माह के भीतर अपनी आपित दर्ज करवा सकता है। निर्धारित अविध में आपित न आने की सूरत में आवेदिका धनो उर्फ निर्जला पुत्री श्री रसालू, गांव पधर, डाकघर सिढकुंड की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सिढकुंड को पारित कर दिये जाएंगे।

आज दिनांक 11-09-2025 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित / — नायब तहसीलदार व कार्यकारी दण्डाधिकारी, उप—तहसील पुखरी, जिला चम्बा (हि०प्र०)।

ब अदालत कार्यकारी दण्डाधिकारी एवम् तहसीलदार, तहसील बमसन स्थित टौंणी देवी, जिला हमीरपुर (हि0 प्र0)

श्री अनिल कुमार पुत्र सुरेश कुमार, निवासी टीका लड़ीयोह, डाकघर बराडा, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0प्र0)

बनाम

आम जनता

ं प्रतिवादी ।

विषय.——दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

अतिरिक्त जिला रजिस्ट्रार जन्म एवं मृत्यु हमीरपुर के कार्यालय पत्र संख्या HFW-HMR (ST-B&D) Delayed 2024 / 2—15830, दिनांक 15—07—2025 अनुसार श्री अनिल कुमार पुत्र सुरेश कुमार, निवासी टीका लड़ीयोह, डाकघर बराडा, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0प्र0) का आवेदन समस्त रिकार्ड व शपथ—पत्र सिहत इस कार्यालय में प्राप्त हुआ है, जिसमें उल्लेख है कि उसकी माता रीना देवी की मृत्यु दिनांक 15—09—2015 को हुई है, परन्तु किसी कारणवश ग्राम पंचायत बराडा के रिकार्ड में उक्त मृत्यु का पंजीकरण दिनांक 15—09—2015 को दर्ज न हो सका। प्रार्थी अब मृत्यु दिनांक उपरोक्त को ग्राम पंचायत बराडा में दर्ज करवाना चाहता है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि श्री अनिल कुमार पुत्र सुरेश कुमार, निवासी टीका लड़ीयोह, डाकघर बराडा, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि०प्र०) की मृत्यु तिथि 15—09—2015 को ग्राम पंचायत बराडा के रिकॉर्ड में दर्ज करवाने बारे किसी को कोई उजर /एतराज हो तो वह दिनांक 08—10—2025 तक असालतन / वकालतन हाजिर न्यायालय होकर अपना उजर /एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही की जाएगी। उसके बाद का उजर जेरे समायत न होगा।

आज दिनांक 15-09-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर ।

हस्ताक्षरित / — कार्यकारी दण्डाधिकार एवं तहसीलदार, बमसन स्थित टोंणी देवी, जिला हमीरपुर (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवम् नायब तहसीलदार, तहसील बमसन स्थित टौंणी देवी, जिला हमीरपुर (हि0 प्र0)

श्रीमती सलोचना देवी पुत्री उधो राम, निवासी टीका सपनेहडा, डाकघर बराडा, तहसील बमसन स्थित टौंणी देवी, जिला हमीरपुर (हि0प्र0)

बनाम

आम जनता

ं प्रतिवादी।

विषय.——दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

अतिरिक्त जिला रिजस्ट्रार जन्म एवं मृत्यु हमीरपुर के कार्यालय पत्र संख्या HFW-HMR (ST-B&D) Delayed 2024 / 1–17780, दिनांक 04–08–2025 अनुसार श्रीमती सलोचना देवी पुत्री उधो राम, निवासी टीका सपनेहडा, डाकघर बराडा, तहसील बमसन स्थित टौंणी देवी, जिला हमीरपुर (हि0प्र0) का आवेदन समस्त रिकार्ड व शपथ—पत्र सहित इस कार्यालय में प्राप्त हुआ। जिसमें उल्लेख है कि उसका जन्म दिनांक 22–07–1969 को हुआ है। लेकिन किसी कारणवश ग्राम पंचायत बराडा के रिकार्ड में उक्त जन्म का पंजीकरण दिनांक 22–07–1969 को दर्ज न हो सका। प्रार्थिया अब जन्म दिनांक उपरोक्त को ग्राम पंचायत बराडा में दर्ज करवाना चाहती है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि श्रीमती सलोचना देवी पुत्री उधो राम, निवासी टीका सपनेहडा, डाकघर बराडा, तहसील बमसन स्थित टौंणी देवी, जिला हमीरपुर (हि0प्र0) की जन्म तिथि 22–07–1969 को ग्राम पंचायत बराडा के रिकॉर्ड में दर्ज करवाने बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 08–10–2025 तक असालतन/वकालतन हाजिर न्यायालय होकर अपना उजर/एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही की जाएगी। उसके बाद का उजर जेरे समायत न होगा।

आज दिनांक 15-09-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / –

कार्यकारी दण्डाधिकार एवं तहसीलदार, तहसील बमसन स्थित टौंणी देवी, जिला हमीरपुर (हि0 प्र0)।

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur, Himachal Pradesh

- 1. Vikas Singh s/o Late Sh. Dharma Singh, Village Dhirar, P.O. Nagrota Gazian, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 30 years old.
- 2. Ranjna Devi d/o Sh. Hem Raj, Village Bari, P.O. Smaila, Tehsil Baldwara, District Mandi (H.P.) aged 24 years old

Versus

General Public

Subject.— Notice of Intended Marriage.

Sh. Vikas Singh and Ranjna Devi have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage can file the objection personally or in writing, before this court on or before 18-10-2025. In case no objection is received by 18-10-2025, it will be presumed that there is no objection to the above said marriage and the same will allowed accordingly.

Issued today on 10-09-2025 under my hand and seal of the court.

Seal.

Sd/-

Marriage Officer-cum-S.D.M., Bhoranj, Distt. Hamirpur (H.P.).

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur (H.P.)

- 1. Sandeep Kumar s/o Sh. Baldev Singh, Village Bari Chowk, P.O. Bhatwara, Tehsil Ghumarwin, District Bilaspur (H.P.) aged 33 years old.
- 2. Smt. Neha d/o Amin Chand, Village Bajrouh, P.O. Badhani, Tehsil Bhoranj, District Hamirpur (H.P.) aged 26 years old

Versus

General Public

Sandeep Kumar s/o Sh. Baldev Singh, Village Bari Chowk, P.O. Bhatwara, Tehsil Ghumarwin, District Bilaspur (H.P.) & Smt. Neha d/o Amin Chand, Village Bajrouh, P.O.

Badhani, Tehsil Bhoranj, District Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on dated 31-07-2025 at Nawahi Mata Mandir Sarkaghat, Distt. Mandi (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954. Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 16-10-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 05-09-2025 under my hand and seal of the court.

Seal.

Sd/
Marriage Officer-cum-SDM,

Bhoranj, Distt. Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur (H.P.)

In the matter of:

- 1. Sh. Subesh Kumar s/o Sh. Vishan Dev, r/o Village Jhatari, Post Office Jhaniari, Tehsil & District Hamirpur (H.P.)
- 2. Smt. Arti d/o Sh. Bidhi Chand, r/o Village Ghirand, P.O. Kanerer, Tehsil Sujanpur, District Hamirpur (H.P.) ... Applicants.

Versus

General Public

<u>Subject.</u>— Notice for Registration of Marriage.

Sh. Subesh Kumar and Smt. Arti have filed an application u/s 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents before the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objection personally or in writing, before this court on or before 10-10-2025. In case no objection is received by 10-10-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 12-09-2025.

Seal. Sd/-

Marriage Officer-cum-SDM, Sub-Division Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur (H.P.)

In the matter of:

- 1. Sh. Sajan s/o Sh. Rajinder Kumar, r/o Village Majhot, Post Office Ropa, Tehsil & District Hamirpur, H.P., Pin-177001
- 2. Smt. Poonam Kumari d/o Sh. Kamlesh Kumar, r/o Village Bharin, P.O. Ropa, Tehsil & District Hamirpur, H.P. ...*Applicants*.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Sajan and Smt. Poonam Kumari have filed an application u/s 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents before the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objection personally or in writing, before this court on or before 13-10-2025. In case no objection is received by 13-10-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 12-09-2025.

Seal. Sd/-

Marriage Officer-cum-SDM,

Sub-Division Hamirpur, District Hamirpur (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार, मण्डी, जिला मण्डी, हिमाचल प्रदेश

मिसल नं0 : तारीख मजरूआ : तारीख पेशी : 25–09–2025

गगन प्रदीप, गांव स्थिग, डाकघर पंडोह, तहसील सदर, जिला मण्डी (हि०प्र०)

बनाम

आम जनता

प्रार्थना—पत्र जेर धारा 37 ता 38 भू—राजस्व अधिनियम, 1957 के अन्तर्गत महाल के राजस्व रिकार्ड में नाम दुरुस्ती बारे। गगन प्रदीप पुत्र श्री लेख राम, गांव स्यिग, डाकघर पंडोह, तहसील सदर, जिला मण्डी (हि०प्र०) ने इस अदालत में प्रार्थना—पत्र दायर किया है कि प्रार्थी के पिता का नाम लेख राम है। प्रार्थी उक्त पते का रहने वाला है। प्रार्थी के पिता का नाम मुहाल स्योग के राजस्व रिकार्ड में लेख राज लिखा गया है, जिसे मुहाल स्योग के राजस्व रिकार्ड में दुरुस्त किए जाने बारे आदेश दिए जावें।

अतः सर्वसाधारण को इस इश्तहार मुश्त्री मुनादी के माध्यम से सूचित किया जाता है कि यदि प्रार्थी के पिता का नाम राजस्व मुहाल स्योग के रिकार्ड में दुरुस्त करने बारे किसी को कोई उजर /एतराज हो तो वह असालतन या वकालतन अपना एतराज इस न्यायालय में दिनांक 25—09—2025 को प्रातः 10.00 बजे तक या इससे पूर्व उपस्थित होकर प्रस्तुत कर सकते हैं। निर्धारित अवधि के दौरान कोई भी उजर /एतराज न आने की सूरत में आम जनता के विरुद्ध एकतरफा कार्यवाही अमल में लाई जावेगी तथा उक्त नाम को दुरुस्त किए जाने बारे आदेश कर दिए जाएंगे।

यह इश्तहार आज दिनांक 11-09-2025 को हमारे हस्ताक्षर व मोहर न्यायालय द्वारा जारी हुआ।

मोहर ।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी तहसील मण्डी, जिला मण्डी (हि0 प्र0)।

समक्ष तहसीलदार एवम् सहायक समाहर्ता प्रथम श्रेणी, लडभड़ोल, जिला मण्डी (हि0प्र0)

मिसल नंबर 79 / 2025

तारीख मरजुआ : 30-07-2025

तारीख पेशी : 04-10-2025

श्री रविन्द्र सिंह पुत्र श्री खजाना राम, निवासी हार्डी लंगेसर, तहसील लंडभड़ोल, जिला मण्डी हि०प्र० प्रार्थी।

बनाम

आम जनता

फरीकदोयम ।

दरख्वास्त बाबत नाम दुरुस्ती।

श्री रिवन्द्र सिंह पुत्र श्री खजाना राम, निवासी हार्डी लंगेसर, तहसील लडभड़ोल, जिला मण्डी, हि0प्र0 ने इस अदालत में दिनांक 01–09–2025 को प्रार्थना–पत्र प्रस्तुत करते हुए अपने प्रार्थना–पत्र में निवेदन किया है कि प्रार्थी का वास्तविक नाम रिवन्द्र सिंह है जोकि प्रार्थी के नकल परिवार रिजस्टर, आधार कार्ड में दर्ज है। परन्तु प्रार्थी का नाम राजस्व अभिलेख मोहाल हार्डी में डागी राम दर्ज हो चुका है, जोकि गलत दर्ज हुआ है। प्रार्थी ने अपने प्रार्थना–पत्र के समर्थन में आवाहन पत्र तलबाना, नकल शजरा नस्ब, स्वघोषणा पत्र, परिवार नकल, आधार कार्ड साथ संलग्न कर रखे हैं। अब प्रार्थी ने अपने नाम की दुरुस्ती के आदेश चाहे हैं।

अतः इस इश्तहार के माध्यम से सर्वसाधारण आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व अभिलेख मुहाल हार्डी, तहसील लडभड़ोल, जिला मण्डी, हि0प्र0 में प्रार्थी का नाम डागी राम के स्थान पर डागी राम उपनाम रविन्द्र सिंह दुरुस्ती करने बारे कोई उजर/एतराज हो तो वह असालतन या वकालतन तारीख पेशी 04-09-2025 को 10.00 बजे प्रातः इस अदालत में हाजिर होकर अपना

उजर / एतराज पेश कर सकता है। बसूरत गैरहाजिरी एकतरफा कार्यवाही अमल में लाई जाएगी और नाम दुरुस्ती करने के आदेश पारित कर दिए जाएंगे।

यह इश्तहार आज दिनांक 12-09-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / — सहायक समाहर्ता प्रथम श्रेणी, लडभड़ोल, जिला मण्डी (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार मण्डी, जिला मण्डी, हिमाचल प्रदेश

मिसल नं0 :

तारीख मजरूआ :

तारीख पेशी :

35 / 2023

08-09-2023

25-09-2025

मनी चन्द पुत्र श्री चिन्त राम, गांव मैगल, डाकघर बिजणी, तहसील सदर, जिला मण्डी (हि०प्र०)

बनाम

आम जनता

प्रार्थना—पत्र मृत्यु तिथि दर्ज करने बारे इश्तहार समाचार पत्र / मुश्त्री मुनादी जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1669.

मनी चन्द पुत्र श्री चिन्त राम, गांव मैगल, डाकघर बिजणी, तहसील सदर, जिला मण्डी (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र दायर किया है कि मैं उपरोक्त पते का रहने वाला हूं तथा मेरी दादी श्रीमती भ्यानसरू पत्नी स्वर्गीय श्री नन्दू, गांव मैगल, डाकघर बिजनी, तहसील सदर, जिला मण्डी, हि0प्र0 की मृत्यु दिनांक 05—08—2017 को घर पर गांव मैगल, डाकघर बिजनी, तहसील सदर, जिला मण्डी, हि0प्र0 में हुई है। पर अज्ञानतावश/अनजाने में वह अपनी दादी की मृत्यु तिथि 05—08—2017 को ग्राम पंचायत टाण्डू के रिकार्ड में दर्ज न करा सके हैं। जिसे अब दर्ज किया जावे।

प्रार्थना—पत्र में वर्णित प्रार्थी की दादी श्रीमती भ्यानसरू पत्नी स्वर्गीय श्री नन्दू, गांव मैगल, डाकघर बिजनी, तहसील सदर, जिला मण्डी, हि0प्र0 की मृत्यु तिथि 05—08—2017 के दर्ज करने बारा आम जनता को गजट राजपत्र, हिमाचल प्रदेश में प्रकाश के माध्यम से सूचित किया जाता है, कि अगर किसी व्यक्ति को उक्त श्रीमती भ्यानसरू पत्नी स्वर्गीय श्री नन्दू, गांव मैगल, डाकघर बिजनी, तहसील सदर, जिला मण्डी, हि0प्र0 की मृत्यु तिथि 05—08—2017 को ग्राम पंचायत टाण्डू के रिकार्ड में दर्ज किये जाने बारा कोई उजर / एतराज हो तो वह असालतन या वकालतन अपना एतराज इस न्यायालय में दिनांक 25—09—2025 को प्रातः 10.00 बजे से पूर्व उपस्थित होकर प्रस्तु कर सकते हैं। निश्चित अवधि के दौरान कोई भी उजर / एतराज न आने की सूरत में आम जनता के विरुद्ध एकतरफा कार्यवाही अमल में लाई जावेगी।

यह इश्तहार आज दिनांक 11—09—2025 को हमारे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी एवं तहसीलदार, तहसील मण्डी, जिला मण्डी (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार, मण्डी, जिला मण्डी, हिमाचल प्रदेश

मिसल नं0 : 20 / 2025

तारीख मजरूआ :

तारीख पेशी : 08-10-2025

राहुल चौधरी पुत्र स्व0 श्रीमती कौशल्या पत्नी श्री राधा स्वामी, गांव रूघवाणू, डाकघर रन्धाड़ा, तहसील सदर, जिला मण्डी (हि0प्र0)।

बनाम

आम जनता

प्रार्थना—पत्र जेर धारा 37 ता 38 भू—राजस्व अधिनियम, 1957 के अन्तर्गत मुहाल जोला / 353 के राजस्व रिकार्ड में नाम दुरुस्ती बारे।

राहुल चौधरी पुत्र स्व0 श्रीमती कौशल्या पत्नी श्री राधा स्वामी, गांव रूघवाणू, डाकघर रन्धाड़ा, तहसील सदर, जिला मण्डी (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र दायर किया है कि प्रार्थी की माता का नाम राजस्व रिकार्ड में बोहरी देवी है जबकि मृत्यु प्रमाण—पत्र, आधार कार्ड, परिवार रजिस्टर में प्रार्थी की माता का नाम कौशल्या देवी के स्थान पर वोहरी देवी दर्ज है। जिसे मुहाल जोला / 353 के राजस्व रिकार्ड में कौशल्या देवी दुरुस्त किए जाने बारे आदेश दिए जावें।

अतः सर्वसाधारण को इस इश्तहार मुश्त्री मुनादी के माध्यम से सूचित किया जाता है कि यदि प्रार्थी की माता का नाम राजस्व मुहाल कौशल्या देवी दुरुस्त करने बारे किसी को कोई उजर / एतराज हो तो वह असालतन या वकालतन अपना एतराज इस न्यायालय में दिनांक 08—10—2025 को प्रातः 10.00 बजे तक या से पूर्व उपस्थित होकर प्रस्तुत कर सकते हैं। निर्धारित अवधि के दौरान कोई भी उजर / एतराज न आने की सूरत में आम जनता के विरुद्ध एकतरफा कार्यवाही अमल में लाई जावेगी तथा उक्त नाम को दुरुस्त किए जाने बारे आदेश कर दिए जाएंगे।

यह इश्तहार आज दिनांक 11-09-2025 को हमारे हस्ताक्षर व मोहर न्यायालय द्वारा जारी हुआ।

मोहर ।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी तहसील मण्डी, जिला मण्डी (हि0 प्र0)।

ब अदालत श्री विनय राशपा, कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, जोगिन्द्र नगर, जिला मण्डी (हि0प्र0)

मिसल नं0 : 20

तारीख मरजुआ : 03-09-2025

तारीख पेशी : 25—09—2025

श्रीमती विद्या देवी पुत्री श्री राम सरन, निवासी टिकरी मुशैहरा, तहसील जोगिन्दर नगर, जिला मण्डी, हिमाचल प्रदेश

बनाम

आम जनता

ं प्रत्यार्थी ।

आवेदन–पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती विद्या देवी पुत्री श्री राम सरन, निवासी टिकरी मुशैहरा, तहसील जोगिन्दर नगर, जिला मण्डी, हिमाचल प्रदेश ने इस कार्यालय/न्यायालय में आवेदन—पत्र गुजार कर अनुरोध किया है कि प्रार्थी की माता की मृत्यु दिनांक 16—11—1998 को हुई है। परन्तु प्रार्थिया की माता की मृत्यु तिथि का पंजीकरण ग्राम पंचायत टिकरी मुशैहरा के जन्म एवं मृत्यु पंजीकरण रिजस्टर में दर्ज नहीं हुआ है। अतः प्रार्थिया ने उसकी माता की मृत्यु तिथि का पंजीकरण ग्राम पंचायत टिकरी मुशैहरा के जन्म एवं मृत्यु रिजस्टर में दर्ज करने की प्रार्थना की है।

अतः सर्वसाधारण को इस इश्तहार के माध्यम से सूचित किया जाता है कि यदि इस बारे में किसी व्यक्ति को उजर/एतराज हो तो दिनांक 25—09—2025 को प्रातः 10.00 बजे अधोहस्ताक्षरी के कार्यालय/न्यायालय में उपस्थित होकर पेश कर सकता है। यदि उपरोक्त तिथि को किसी भी व्यक्ति का कोई उजर/एतराज इस न्यायालय में प्राप्त नहीं होता, तो इस न्यायालय में प्रतिवादी के खिलाफ एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 03-09-2025 को मेरे हस्ताक्षर एवं मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / — (विनय राशपा), कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, जोगिन्द्र नगर, जिला मण्डी (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार, मण्डी, जिला मण्डी, हिमाचल प्रदेश

मिसल नं0:

तारीख मजरूआ :

तारीख पेशी :

08-10-2025

विशाल, गांव निवासी मकान नं0 1/8, लोअर समखेतर मण्डी, तहसील सदर, जिला मण्डी (हि0प्र0)

बनाम

आम जनता

प्रार्थना—पत्र जेर धारा 37 ता 38 भू—राजस्व अधिनियम, 1957 के अन्तर्गत मुहाल रून्झ के राजस्व रिकार्ड में नाम दुरुस्ती बारे।

विशाल पुत्र विनोद कुमार, मकान नं0 1/8, लोअर समखेतर मण्डी, तहसील सदर, जिला मण्डी (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र दायर किया है प्रार्थी के पिता का नाम राजस्व रिकार्ड में जगदीश है जबिक आधार कार्ड, मृत्यु प्रमाण—पत्र में प्रार्थी के पिता का नाम विनोद कुमार के स्थान पर कन्हैया लाल जगदीश दर्ज है। जिसे मुहाल मेहड़ के राजस्व रिकार्ड में विनोद कुमार दुरुस्त किए जाने बारे आदेश दिए जावें।

अतः सर्वसाधारण को इस इश्तहार मुश्त्री मुनादी के माध्यम से सूचित किया जाता है कि यदि प्रार्थी के पिता के नाम को राजस्व मुहाल मेहड़ के रिकार्ड में दुरुस्त करने बारे किसी को कोई उजर / एतराज हो तो वह असालतन या वकालतन अपना एतराज इस न्यायालय में दिनांक 08—10—2025 को प्रातः 10.00 बजे तक या से पूर्व उपस्थित होकर प्रस्तुत कर सकते हैं। निश्चित अवधि के दौरान कोई भी उजर / एतराज न आने की सूरत में आम जनता के विरुद्ध एकतरफा कार्यवाही अमल में लाई जावेगी तथा उक्त नाम को दुरुस्त किए जाने बारे आदेश कर दिए जाएंगे।

यह इश्तहार आज दिनांक 08–09–2025 को हमारे हस्ताक्षर व मोहर न्यायालय द्वारा जारी हुआ।

मोहर ।

हस्ताक्षरित / — कार्यकारी दण्डाधिकारी तहसील मण्डी, जिला मण्डी (हि0 प्र0)।

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sundernagar, District Mandi (H.P.)

In the matter of:

- 1. Sh. Harender Sen s/o Sh. Ajit Singh Sen, r/o Village Khanokhari, P.O. Sundernagar-1, Tehsil Sundernagar, Distt. Mandi (H.P.), age 62 years.
- 2. Smt. Kanchan Sen d/o Sh. Prduman Singh, r/o Village Banyak, P.O. Bhojpur, Tehsil Sundernagar, District Mandi (H.P.), age 58 years at present w/o Sh. Harender Sen s/o Sh. Ajit Singh Sen, r/o Village Khanokhari, P.O. Sundernagar-1, Tehsil Sundernagar, Distt. Mandi (H.P.)

Versus

General Public . . Respondent.

Subject.—Application for the Registration of Marriage under section 15 of Special Marriage Act.

Harender Sen and Kanchan Sen applicants have filed an application along with affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage according to Hindu rites and ceremonies on dated 03-08-1990 and they are living together as husband and wife since then, hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 13-10-2025. After that no objection will be entertained and marriage will be registered.

Issued today on 09-09-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sundernagar, District Mandi (H.P.).

In the Court of Executive Megistrate, Kumarsain, District Shimla (H.P.)

Late Smt. Chander Kala w/o Late Sh. Khadak Bhadur, Citizen of Nepal presently r/o Village Bhora, Post Office Oddi, Tehsil Kumarsain, District Shimla (H.P.).

Versus

General Public

Application under section 13(3) of the Registration of Birth & Death Act, 1969 to enter the Death of Late Smt. Chander Kala w/o Late Sh. Khadak Bhadur, Citizen of Nepal presently r/o Village Bhora, Post Office Oddi, Tehsil Kumarsain, District Shimla (H.P.) in the record of the Registrar, Birth & Death, Gram Panchayat Kumarsain, Tehsil Kumarsain, District Shimla.

Whereas, Sh Kishan Bhadur s/o Sh. Khadak Bhadur, Citizen of Nepal presently r/o Village Bhora, Post Office Oddi, Tehsil Kumarsain, District Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Registration of Births & Deaths Act, 1969 to enter the death of his mother in the record of the Registrar, Birth & Deathcum-Secretary, Gram Panchayat Kumarsain, Tehsil Kumarsain, as under:—

Name of person	Relation with applicant	Date of Death
Late Smt. Chander Kala w/o Late Sh. Khadak Bhadur	Mother	09-06-2022

Hence, this proclamation is hereby issued to the general public and if they have any objection/claim with regard to entry of death of Late Smt. Chander Kala w/o Late Sh. Khadak Bhadur in record of the Registrar, Birth & Death-cum-Secretary, Gram Panchayat Kumarsain, Tehsil Kumarsain, District Shimla, then they may file their written objections/claims in this court on or before one month of publication of this proclamation in Government Gazette, failing which the necessary orders will be passed for entry of death.

Issued on 11th day of September, 2025 under my seal & signature.

Seal.	Sd/
	Executive Magistrate
	Kumarsain, District Shimla (H.P.)

In the Court of Tehsildar-cum-Executive Magistrate, Shimla (Urban), District Shimla, Himachal Pradesh

1. Sh. Tenzin Chodak s/o Sh. Lobsang Yamphel r/o House No. 51, Tibetan Colony, Sanjauli, Shimla, Himachal Pradesh. ...Applicant.

Versus

General Public ...Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Sh. Tenzin Chodak s/o Sh. Lobsang Yamphel r/o House No. 51, Tibetan Colony, Sanjauli, Shimla, Himachal Pradesh has preferred an application to the undersigned for registration of date of birth herself namely Tenzin Chodak (DOB 17-04-1970) at House No. 51, Tibetan Colony, Sanjauli, Shimla H.P.

Therefore through this proclamation, the General Public is hereby informed that may person having any objection for entry of date of birth mentioned above, may submit his objection in writing in this court within 30 (Thirty) days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on this 17th September, 2025.

Seal.	Sd/-
	Tehsildar Shimla (Urban),
	District Shimla.

n the Court of Marriage Officer-cum- Sub-Division Magistrate, Shimla Rural, District Shimla, Himachal Pradesh

- 1. Sh. Babli Thakur s/o Sh. Dhayan Singh, r/o Village Gadaog, P.O. Chailli, Summer Hill, Tehsil & District Shimla, Himachal Pradesh.
- 2. Ms. Reena Devi age 34 years d/o Sh. Jeet Ram, r/o Village Khairi, P.O. Delgi, Tehsil Kandaghat, District Solan, A/P w/o Sh. Babli Thakur s/o Sh. Dhayan Singh, r/o Village Gadaog, P.O. Chailli, Summer Hill, Tehsil & District Shimla, Himachal Pradesh.

Versus

General Public

Registration of marriage under the H.P. Registration Marriage Act, 1996.

Sh. Babli Thakur s/o Sh. Dhayan Singh, r/o Village Gadaog, P.O. Chailli, Summer Hill, Tehsil & District Shimla, Himachal Pradesh and Ms. Reena Devi d/o Sh. Jeet Ram, r/o Village Khairi, P.O. Delgi, Tehsil Kandaghar, District Solan, A/P w/o Sh. Babli Thakur s/o Sh. Dhayan Singh, r/o Village Gadaog, P.O. Chailli, Summer Hill, Tehsil & District Shimla, Himachal Pradesh have filed an application alongwith affidavits in the Court of the undersigned stating therein that they have solemnized their marriage on 25-09-2023 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Registrar of Marriages of Gram Panchayat concerned /Municipal Corporation Shimla.

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage, then they can file their objections personally or in writing before the court of undersigned on or before one month of publication of this notice. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 04-09-2025.

Seal.	Sd/-
	Additional District Registrar of Marriage-cum-
	Sub-Divisional Magistrate, Shimla (Rural).

n the Court of Ms. Oshin Sharma, HPAS, Sub-Divisional Magistrate, Shimla (Urban), District Shimla, Himachal Pradesh

- 1. Sh. Swatinam Sharma aged about 33 years s/o Sh. Marut Sharma, r/o Spring Field Hotel, Flat No 4, Type III, Shimla, Tehsil & District Shimla, Himachal Pradesh.
- 2. Smt. Anchal Chadha aged about 32 years d/o Sh. Tarsem Lal Chadha, r/o Village Chukhra, Tehsil Churah, Katwar (461), Bhagiagarh, District Chamba, Himachal Pradesh.

Versus

General Public

Registration of Marriage under Special Marriages Act, 1954.

Sh. Swatinam Sharma aged about 33 years s/o Sh. Marut Sharma, r/o Spring Field Hotel, Flat No 4, Type III, Shimla, Tehsil & District Shimla, Himachal Pradesh, and Smt. Anchal Chadha aged 32 years d/o Sh. Tarsem Lal Chadha, r/o Village Chukhra, Tehsil Churah, Katwar (461), Bhagiagarh, District Chamba, Himachal Pradesh, have filed application alongwith affidavits in the Court of the undersigned stating therein that they have solemnized their marriage on 26-02-2020 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Gram Panchayat concerned /Municipal Corporation Shimla and marriage be registered under the Special Marriage Act 1954.

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding the registration of this marriage, they can file their objections personally or in writing before the court of undersigned on or before 16-10-2025. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 17th September, 2025.

Seal.	Sd/-
	Marriage Officer-cum-
	Sub-Divisional Magistrate, Shimla (Urban).

In the Court of Shri Manjeet Sharma, Sub-Divisional Magistrate, Shimla (R), District Shimla (H.P.)

Sh. Hukam Chand s/o Sh. Layak Ram Sharma, r/o Village Ladvi, Post Office Panesh, Tehsil & District Shimla, H.P.

Versus

General Public ... Respondent.

Whereas, Sh. Hukam Chand s/o Sh. Layak Ram Sharma, r/o Village Ladvi, Post Office Panesh, Tehsil & District Shimla, H.P. has filed an application alongwith Non-Availability Certificate issued by the registrar Birth & Death Gram Panchayat Galot, Shimla, H.P. in the Court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter date of birth of his daughter Miss Vaishali as 15-04-2013 in the record of Registrar, Birth & Death, Gram Panchayat Galot, Shimla, H.P. details are as under:—

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Miss Vaishali	Daughter	15-04-2013

Hence, this proclamation is issued to the General Public with directions that if any one has any objection/claim regarding entry of date of birth of above named person in the record of Registrar, Birth & Death, Gram Panchayat Galot, Shimla, H.P. he/she may file their claims/objections in the Court on or before one month of publication of this notice in Government Gazette, failing which necessary orders will be passed.

Issued today on 12-09-2025 under my signature and seal of the court.

Seal.	Sd/
	Sub-Divisional Magistrate
	Shimla (R), District Shimla (H.P.)

In the Court of Dr. Shashank Gupta, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Theog, District Shimla, H. P.

In the matter of:

- 1. Sh. Lal Singh Chandel s/o Late Sh. Puran Singh Chandel, r/o Village Kachi, P.O. Lafughati, Tehsil Theog, District Shimla, Himachal Pradesh.
- 2. Smt. Kaushalya Thakur d/o Late Sh. Paras Ram Thakur, r/o Village Khood, P.O. Fagu, District Shimla, Himachal Pradesh. . . . Applicants.

General Public

. . Respondents.

Proclamation for the registration of marriage under section 15 of the Special Marriage Act, 1954.

Sh. Lal Singh Chandel s/o Late Sh. Puran Singh Chandel, r/o Village Kachi, P.O. Lafughati, Tehsil Theog, District Shimla, Himachal Pradesh and Smt. Kaushalya Thakur d/o Late Sh. Paras Ram Thakur, r/o Village Khood, P.O. Fagu, District Shimla, Himachal Pradesh have filed an application alongwith affidavits before the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 22-07-1988 and they are living as husband and wife since then, hence their marriage is to be registered under Special Marriage Act, 1954 under section 15.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before with 30 days from the date of publication of this notice after that no objection will be entertained and marriage will be registered accordingly.

Given under my hand and seal of the court on this 10-09-2025.

Sd/-

Seal.

(DR. SHASHANK GUPTA), HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Theog, District Shimla, H. P.

In the Court of Executive Magistrate Theog, Tehsil Theog, District Shimla, H. P.

In the matter of:

1. Smt Vimla Devi d/o Late Sh. Matha Ram, r/o Village Kehri, P.O. Sarion, Tehsil Theog, District Shimla, Himachal Pradesh. . . . Applicants.

Versus

General Public . . Respondents.

Whereas, a case regarding entry of birth of Smt Vimla Devi d/o Late Sh. Matha Ram, r/o Village Kehri, P.O. Sarion, Tehsil Theog, District Shimla, Himachal Pradesh has been received in this office from Additional Distt. Registrar (Birth & Death) with *vide* letter No 4387 dated 16-07-2025 for further necessary under section 13(3) of Birth & Death Registration Act, 1969.

Whereas, Smt. Vimla Devi has also submitted an application on dated 30-08-2025 in this office to enter the date of birth of herself in the record of Registrar, Birth & Death, in Gram Panchayat Kelvi, Tehsil Theog, Distt. Shimla H.P.

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Sl. No.	Name of the person whose date of birth is to be entered	Relation	Date of Birth
1.	Vimla Devi	Self	01-07-1960

Hence, this proclamation is issued to the General Public if they have any objection/claim regarding entry of the name & date of Birth of above named present in the record of Registrar, Birth & Death in Gram Panchayat Kelvi, Tehsil Theog, may file their claims/objections in the court within one month of publication of this notice in Govt. e-Gazette, failing which necessary orders will be passed.

Issued today on 06-09-2025 under my signature and seal of the court.

Sd/-

Seal.

Executive Magistrate, Theog, District Shimla, H. P.

ब अदालत श्री मोहन लाल, सहायक समाहर्ता, द्वितीय श्रेणी एवं नायब तहसीलदार, तहसील शिलाई, जिला सिरमौर (हि0 प्र0)

ब मुकद्दमा :

श्री दीप राम पुत्र श्री भुपसिंह पुत्र ज्वाला, गांव पशमी, तहसील शिलाई, जिला सिरमौर (हि०प्र०)

बनाम

आम जनता

विषय.—–दरख्वास्त पटवार वृत्त गवाली के मौजा मानल के राजस्व रिकार्ड में नाम की दुरुस्ती बारे।

श्री दीप राम पुत्र श्री भुप सिंह पुत्र ज्वाला, गांव पशमी, तहसील शिलाई, जिला सिरमौर (हि०प्र०) ने इस अदालत में दरख्वास्त गुजारी है जिसमें प्रार्थी ने दावा किया है कि उसका व उनके पिताजी का सही नाम दीपराम पुत्र श्री भुपसिंह है जबकि मौजा मानल, पटवार वृत्त गवाली, तहसील शिलाई के राजस्व रिकार्ड में प्रार्थी का नाम दीपा पुत्र श्री शिवराम दर्ज है, जोकि गलत है। जिसे प्रार्थी दुरुस्त करना चाहता है।

अतः सर्वसाधारण जनता को इस इश्तहार द्वारा सूचित किया जाता है कि प्रार्थी का नाम मौजा मानल, पटवार वृत्त गवाली, तहसील शिलाई के राजस्व अभिलेख में दीपा पुत्र श्री शिवराम के स्थान पर श्री दीपराम पुत्र श्री भुपसिंह दर्ज करने बारे अगर किसी को आपित हो तो वह असालतन या वकालतन अपनी आपित इस अदालत में दिनांक 22—10—2025 सायं 5.00 बजे तक या इससे पहले दर्ज करवा सकता है। निर्धारित अविध में आपित न आने की सूरत में राजस्व अभिलेख मौजा मानल, पटवार वृत्त गवाली, तहसील शिलाई में दीपा पुत्र श्री शिवराम के स्थान पर श्री दीपराम पुत्र श्री भूपिसंह दर्ज करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 10-09-2025 को मेरे हस्ताक्षर व कार्यालय की मोहर द्वारा जारी किया गया।

मोहर।

(मोहन लाल), सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,

हस्ताक्षरित / –

शिलाई, जिला सिरमौर (हि०प्र०)।

ब अदालत श्री मोहन लाल, सहायक समाहर्ता, द्वितीय श्रेणी एवं नायब तहसीलदार, तहसील शिलाई, जिला सिरमौर (हि0 प्र0)

ब मुकद्दमा :

श्री जगत सिंह पुत्र श्री भूप सिंह, गांव धार, तहसील शिलाई, जिला सिरमीर (हि०प्र०)

बनाम

आम जनता

विषय.—–दरख्वास्त पटवार वृत्त गंगटोली के मौजा अशयाडी के राजस्व रिकार्ड में नाम की दुरुस्ती बारे।

श्री जगत सिंह पुत्र श्री भूप सिंह, गांव धार, तहसील शिलाई, जिला सिरमौर (हि०प्र०) ने इस अदालत में दरख्वास्त ग्जारी है जिसमें प्रार्थी ने दावा किया है कि उसके पिताजी का सही नाम भुपसिंह पुत्र मोजी है जबिक पटवार वृत्त मिल्ला के मौजा कोटी-उतरोऊ में भुपिया पुत्र चोंचा है जबिक मौजा अशयाडी, पटवार वृत्त गंगटोली में भूप सिंह पुत्र चोंचा दर्ज है जोिक गलत है। जिसे प्रार्थी दुरुस्त करना चाहता है।

अतः सर्वसाधारण जनता को इस इश्तहार द्वारा सूचित किया जाता है कि प्रार्थी के पिता का नाम मौजा कोटी–उतरोऊ, पटवार वृत्त मिल्ला व मौजा अशयाडी, पटवार वृत्त गंगटोली, तहसील शिलाई के राजस्व अभिलेख में भुप सिंह / भुपिया पुत्र श्री चोंचा के स्थान पर भुप सिंह पुत्र मौजी दर्ज करने बारे अगर किसी को आपत्ति हो तो वह असालतन या वकालतन अपनी आपत्ति इस अदालत में दिनांक 22-10-2025 सायं 5.00 बजे तक या इससे पहले दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सुरत में राजस्व अभिलेख मौजा अशयाडी, पटवार वृत्त गंगटोली व मौजा कोटी–उतरोऊ, पटवार वृत्त मिल्ला, तहसील शिलाई में भुप सिंह / भुपिया पुत्र चोंचा के स्थान पर भुप सिंह पुत्र मौजी दर्ज करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 10-09-2025 को मेरे हस्ताक्षर व कार्यालय की मोहर द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – (मोहन लाल),

सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, शिलाई, जिला सिरमौर (हि0प्र0)।

ब अदालत श्री मोहन लाल, सहायक समाहर्ता, द्वितीय श्रेणी एवं नायब तहसीलदार, तहसील शिलाई, जिला सिरमौर (हि0 प्र0)

ब मुकद्दमा :

श्री रघुवीर सिंह पुत्र स्व0 मौहर सिंह, गांव शिलाई, तहसील शिलाई, जिला सिरमौर (हि०प्र०)

बनाम

आम जनता

विषय.—–दरख्वास्त पटवार वृत्त गवाली के मौजा मानल के राजस्व रिकार्ड में नाम की दुरुस्ती बारे।

श्री रघुवीर सिंह पुत्र स्व0 मौहर सिंह, गांव शिलाई, तहसील शिलाई, जिला सिरमौर (हि0प्र0) ने इस अदालत में दरख्वास्त गुजारी है जिसमें प्रार्थी ने दावा किया है कि उसके पिता का सही नाम मौहर सिंह पुत्र भलकू है जबिक पटवार वृत्त गवाली के मौजा मानल में मौहर सिंह पुत्र सेवा है जिसे प्रार्थी दुरुस्त करवाना चाहता है।

अतः सर्वसाधारण जनता को इस इश्तहार द्वारा सूचित किया जाता है कि प्रार्थी के पिता का नाम मौजा मानल, पटवार वृत्त गवाली, तहसील शिलाई के राजस्व अभिलेख में मौहर सिंह पुत्र श्री सेवा के स्थान पर मौहर सिंह पुत्र श्री भलकू दर्ज करने बारे अगर किसी को आपित हो तो वह असालतन या वकालतन अपनी आपित इस अदालत में दिनांक 22—10—2025 सायं 5.00 बजे तक या इससे पहले दर्ज करवा सकता है। निर्धारित अविध में आपित न आने की सूरत में राजस्व अभिलेख मौजा मानल, पटवार वृत्त गवाली, तहसील शिलाई में मौहर सिंह पुत्र सेवा के स्थान पर मौहर सिंह पुत्र श्री भलकू दर्ज करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 10-09-2025 को मेरे हस्ताक्षर व कार्यालय की मोहर द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – (मोहन लाल), सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, शिलाई, जिला सिरमौर (हि०प्र०)।

ब अदालत श्री मोहन लाल, सहायक समाहर्ता, द्वितीय श्रेणी एवं नायब तहसीलदार, तहसील शिलाई, जिला सिरमौर (हि0 प्र0)

ब मुकद्दमा :

श्री रघुवीर सिंह पुत्र स्व0 मौहर सिंह, गांव शिलाई, तहसील शिलाई, जिला सिरमौर (हि०प्र0)

बनाम

आम जनता

विषय.—–दरख्वास्त पटवार वृत्त बान्दली के मौजा बैला के राजस्व रिकार्ड में नाम की दुरुस्ती बारे।

श्री रघुवीर सिंह पुत्र स्व0 मौहर सिंह, गांव शिलाई, तहसील शिलाई, जिला सिरमौर (हि0प्र0) ने इस अदालत में दरख्वास्त गुजारी है जिसमें प्रार्थी ने दावा किया है कि उसके पिता का सही नाम मौहर सिंह पुत्र भलकू है जबकि पटवार वृत्त बान्दली के मौजा बैला में मौहर सिंह पुत्र सेवा है जिसे प्रार्थी दुरुस्त करना चाहता है।

अतः सर्वसाधारण जनता को इस इश्तहार द्वारा सूचित किया जाता है कि प्रार्थी के पिता का नाम मौजा बैला, पटवार वृत्त बान्दली, तहसील शिलाई के राजस्व अभिलेख में मौहर सिंह पुत्र श्री सेवा के स्थान पर मौहर सिंह पुत्र श्री भलकू दर्ज करने बारे अगर किसी को आपित हो तो वह असालतन या वकालतन अपनी आपित इस अदालत में दिनांक 22—10—2025 सायं 5.00 बजे तक या इससे पहले दर्ज करवा सकता है। निर्धारित अविध में आपित न आने की सूरत में राजस्व अभिलेख मौजा बैला, पटवार वृत्त बान्दली, तहसील शिलाई में मौहर सिंह पुत्र सेवा के स्थान पर मौहर सिंह पुत्र श्री भलकू दर्ज करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 10-09-2025 को मेरे हस्ताक्षर व कार्यालय की मोहर द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – (मोहन लाल), सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, शिलाई, जिला सिरमौर (हि०प्र०)।

ब अदालत श्री मोहन लाल, सहायक समाहर्ता, द्वितीय श्रेणी एवं नायब तहसीलदार, तहसील शिलाई, जिला सिरमौर (हि0 प्र0)

ब मुकद्दमा :

श्रीमती लिला देवी पुत्री श्री देई राम, गांव डिमटी, तहसील शिलाई व पत्नी श्री विकास त्यागी, निवासी गोंदपुर पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

विषय.—–दरख्वास्त पटवार वृत्त बान्दली के मौजा बैला के राजस्व रिकार्ड में नाम की दुरुस्ती बारे।

श्रीमती लिला देवी पुत्री श्री देई राम, गांव डिमटी, तहसील शिलाई व पत्नी श्री विकास त्यागी, निवासी गोंदपुर पांवटा साहिब, जिला सिरमौर (हि0प्र0) ने इस अदालत में दरख्वास्त गुजारी है जिसमें प्रार्थिया ने दावा किया है कि उसके पिता का सही नाम देईराम पुत्र सोभा राम है जबकि पटवार वृत्त बान्दली के मौजा बैला में देवीराम पुत्र सोभाराम है जिसे प्रार्थिया दुरुस्त करवाना चाहती है।

अतः सर्वसाधारण जनता को इस इश्तहार द्वारा सूचित किया जाता है कि प्रार्थिया के पिता का नाम मौजा बैला, पटवार वृत्त बान्दली, तहसील शिलाई के राजस्व अभिलेख में देवीराम पुत्र श्री सोभाराम के स्थान पर देईराम पुत्र श्री सोभाराम दर्ज करने बारे अगर किसी को आपित हो तो वह असालतन या वकालतन अपनी आपित इस अदालत में दिनांक 22—10—2025 सायं 5.00 बजे तक या इससे पहले दर्ज करवा सकता है। निर्धारित अविध में आपित न आने की सूरत में राजस्व अभिलेख मौजा बैला, पटवार वृत्त बान्दली, तहसील शिलाई में देवीराम पुत्र सोभाराम के स्थान पर देईराम पुत्र श्री सोभाराम दर्ज करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 10-09-2025 को मेरे हस्ताक्षर व कार्यालय की मोहर द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – (मोहन लाल), सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, शिलाई, जिला सिरमौर (हि०प्र०)।

In the Court of Sub-Divisional Magistrate, Rajgarh, District Sirmaur, Himachal Pradesh

In the matter of:

Smt. Archana w/o Sh. Joginder, r/o Village & Post Office Devothi Majhgaon, Tehsil Rajgarh, District Sirmaur, H.P. ...Applicant.

Application for change of name in the record of Gram Panchayat Devothi Majhgaon, Tehsil Rajgarh, District Sirmaur H.P.

Notice to General Public.

The above-named applicant has submitted as application supported by an affidavit, stating that she wishes to change her name from **Sulochna** to **Archana** in the records of Gram Panchayat Devothi Majhgaon.

Therefore, the general public is hereby notified through this publication that if anyone has any objection to the proposed change of name, he/she may submit a written or oral objection before the undersigned on or before 10-10-2025.

Failing which, it will be presumed that there is no objection, and the necessary order will be issued to the concerned Gram Panchayat for changing the name

Given under my hand and seal of the Court today on 09-09-2025.

Seal. Sd/Sub-Divisional Magistrate,

Rajgarh , District Sirmaur (H.P.).

CORRECTION OF NAME

I, Brinda Kumari w/o Sh. Lekh Raj, r/o Vill Ohalari, P.O. Hatwas, Tehsil Nagrota Bagwan, Distt. Kangra (H.P.) declare that my actual and correct name is Brinda Kumari but in my Aadhar Card my name is recorded as Vinta Devi that is wrong. So that correct my name in my Aadhar Card as Brinda Kumari instead of Vinta Devi.

BRINDA KUMARI

w/o Sh. Lekh Raj, Vill Ohalari, P.O. Hatwas, Tehsil Nagrota Bagwan, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Sameer s/o Sh. Irfan, r/o House No. 87, Edgah Colony, Lakkar Bazar Shimla, Tehsil & Distt. Shimla (H.P.) declare that my father's name has been wrongly recorded in my PAN Card bearing No. OWOPS3761Q as Ifan instead of Irfan. Please correct my father's name in my PAN Card as Irfan.

SAMEER

s/o Sh. Irfan, r/o House No. 87, Edgah Colony, Lakkar Bazar Shimla, Tehsil & Distt. Shimla (H.P.).

CHANGE OF NAME

I, Relu s/o Sh. Kirpa Ram, r/o Village Tippri, P.O. Garnota, Tehsil Sihunta, Distt. Chamba (H.P.) declare that I have changed my name from Relo Ram to Relu for all proposes in future. All concerned please may note.

RELU

s/o Sh. Kirpa Ram, r/o Village Tippri, P.O. Garnota, Tehsil Sihunta, Distt. Chamba (H.P.).

CHANGE OF NAME

I have changed my name from Manti Devi w/o Late Sh. Prithvi Singh to Manthi Devi w/o Late Sh. Prithi Singh r/o Gadpela, P.O. Burma Papri, Tehsil Nahan, Distt Sirmaur (H.P.). Please Note.

MANTI DEVI w/o Late Sh. Prithvi Singh, r/o Gadpela, P.O. Burma Papri, Tehsil Nahan, Distt Sirmaur (H.P.).

CORRECTION OF NAME

I, Hem Lata w/o Jaswant Singh, r/o Dingu Mandir Road Sanjauli, Shimla-6, Near PNB Bank Sanjauli, Distt. Shimla (H.P.) declare that in my Aadhar Card my name is wrongly entered as Hema Singh instead of Hem Lata. Concerned please note it.

HEM LATA

w/o Jaswant Singh, r/o Dingu Mandir Road Sanjouli, Shimla-6, Near PNB Bank Sanjauli, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Kisso Ram s/o Late Sh. Prahalad Ram, r/o Village Naddi Mohan Kharota, P.O. Khaniyara, Tehsil Dharamshala, Distt. Kangra (H.P.) declare that in my Aadhar Card my name is wrongly entered as Kishan Chand instead of Kisso Ram. Concerned note it.

KISSO RAM s/o Late Sh. Prahalad Ram, r/o Village Naddi Mohan Kharota, P.O. Khaniyara, Tehsil Dharamshala, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Dhiraj Kumar s/o Sh. Subhash Chand, r/o Village Majhin, P.O. Majhin, Tehsil Khundian, Distt. Kangra (H.P.) declares that I have changed my minor son's name from Aarush Dhiman to Arush Dhiman for all purposes in future. Please note.

DHIRAJ KUMAR s/o Sh. Subhash Chand, r/o Village Majhin, P.O. Majhin, Tehsil Khundian, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Pankaj Chauhan d/o Sh. Nareshwar Singh, w/o Sh. Ramesh Kumar, r/o V.P.O. Thakur Dwara, Tehsil Pachhad, Distt. Sirmaur (H.P.) have changed my name from Pankaj Chauhan (Old Name) to Priyanka Chauhan (New Name). All concerned may please note.

PANKAJ CHAUHAN d/o Sh. Nareshwar Singh, w/o Sh. Ramesh Kumar, r/o V.P.O. Thakur Dwara, Tehsil Pachhad, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Lata Devi w/o Sh. Jai Kishan Sharma, r/o Village Patiude, P.O. Anandpur, Tehsil & Distt. Shimla (H.P.) declare that I have changed my name from Praveen (Old Name) to Lata Devi (New Name). All concerned please may note.

LATA DEVI w/o Sh. Jai Kishan Sharma, r/o Village Patiude, P.O. Anandpur, Tehsil & Distt. Shimla (H.P.).

CHANGE OF NAME

I, Sarvan Singh s/o Sh. Anirudh Yadav r/o Village Chhani, P.O. Pukhri, Tehsil & Distt. Chamba (H.P.) declare that I have changed my minor son's name from Manan Yadav to Mudit Yadav for all purposes in future. All concerned please note.

SARVAN SINGH s/o Sh. Anirudh Yadav r/o Village Chhani, P.O. Pukhri, Tehsil & Distt. Chamba (H.P.).

CHANGE OF NAME

I, Dhana Devi d/o Sh. Yan Singh, presently w/o Sh. Pyar Chand, r/o Village Charian-Di-Dhar, P.O. Bouru, Tehsil Bamson at Tauni Devi, Distt. Hamirpur (H.P.) declare that I have changed my name from Babli Devi to Dhana Devi. Please note.

DHANA DEVI d/o Sh. Yan Singh, presently w/o Sh. Pyar Chand, r/o Village Charian-Di-Dhar, P.O. Bouru, Tehsil Bamson at Tauni Devi, Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Kaushlaya Devi w/o Sh. Sanjay Kumar, r/o Village Ghori Dhar, P.O. Dudar, Tehsil Sadar, Distt. Mandi (H.P.) declare that in my Aadhar No. 989940178495 my name Kaushalya Devi is wrongly entered, correct name is Kaushlaya Devi.

KAUSHLAYA DEVI w/o Sh. Sanjay Kumar, r/o Village Ghori Dhar, P.O. Dudar, Tehsil Sadar, Distt. Mandi (H.P.).
